

DELHI LEGISLATIVE ASSEMBLY

BULLETIN PART - II

(General information relating to Assembly and other matters)

Tuesday, March 21, 1995/Phalgun 30, 1916 (Saka)

No. 160

PRIVATE MEMBERS' RESOLUTIONS

Under Rule 91 of the Rules of Procedure and Conduct of Business of the Legislative Assembly, the Speaker has admitted the following resolutions for discussion in the House on Friday, the 31st March, 1995. The names of Members have been indicated in Order of Priority obtained by them in the ballot held in accordance with the Rules:-

Resolution No.	Name of Member	Text of Resolution
1.	Dr. A.K. Walia	"East Delhi has got 1/3rd population of Delhi. East Delhi should be given 1/3rd budget of whole Delhi and a separate account should be maintained for the proper development of whole area."
2.	Prof. P.K. Chandra	"As the Garbage removal in various parts of Delhi by MCD has been a complete failure so this job of garbage removal be handed over to the private contractors."
	Shri Swarup Chand Rajan	"This House demands that the name of the Old Secretariat be changed as Vidhan Sabha Bhawan."
	Shri Mukesh Sharma	"This House resolves that prior to issuing notices with regard to acquisition of lands, the same be inspected and notices of land acquisition be issued only on spot vacated of such lands."
	Shri Rajendra Gupta (Malviya Nagar)	"With a view to have an integrated and coordinated approach to maintain all roads falling in the National Capital Territory having a width of over 20 Metres; to plan and execute road network of Delhi looking

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to the emerging needs of Delhi and to evolve a unified approach for maintenance of such roads in excellent conditions:

This House resolves that a Delhi Roads Board be constituted on the lines of Delhi Slum Board which should ensure implementation of all projects to achieve the above objectives in a time bound frame with Chief Minister presenting progress report to the House every 6 months."

P.N. GUPTA
SECRETARY